CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 81/MP/2019

Subject	:	Petition under Section 79(1)(c) and (f) and other applicable provisions of the Electricity Act, 2003, inter-alia, seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of one circuit of 765 kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs.
Petitioner	:	Chhattisgarh- WR Transmission Limited
Respondents	:	Maharashtra State Electricity Distribution Company Ltd. and Ors.
Date of Hearing	:	17.10.2019
Coram	:	Shri P. K. Pujari, Chairperson Dr. M. K. Iyer, Member Shri I. S. Jha, Member
Parties Present	:	Shri Buddy A. Ranganadhan, Advocate, C(WR)TL Shri Raunak Jain, Advocate, C(WR)TL Shri Sachin Dubey, Advocate, C(WR)TL Shri Dawneesh Shaktivats, Advocate, PGCIL Shri Pallav Mongia, Advocate, PGCIL Shri V. C. Sekar, Advocate, PGCIL Ms. Pratibha Raje Parmar, Advocate, PGCIL Ms. Manju Gupta, PGCIL

Record of Proceedings

Learned counsel for the Respondent, Power Grid Corporation of India Limited (PGCIL) requested for time to file reply to the additional affidavit dated 1.10.2019 filed by the Petitioner to bring on record certain events and developments after the admission of the Petition. Request was allowed by the Commission.

2. The Commission directed the Respondents to file reply to the additional affidavit filed by the Petitioner, on or before, 4.11.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.11.2019. The Commission directed that due date of filing reply and/or rejoinder should be strictly complied with.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

sd/-
(T.D. Pant)
Deputy Chief (Law)